

वित्त मंत्रालय में राज्य मंत्री (श्री के० आर० गणेश) धन-कर, दान-कर तथा सम्पदा शुल्क की सकल शुद्ध बकाया के आंकड़े केवल 31 दिसम्बर, 1973 की स्थिति के अनुसार तत्काल उपलब्ध है और वे इस प्रकार हैं :-

(करोड़ रु० में)

	सकल	शुद्ध
धन-कर	28.18	19.90
दान-कर	3.92	2.48
सम्पदा शुल्क	15.90	9.05

†[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): The figures of gross and net arrears of wealth-tax, gift-tax and estate duty are readily available only as on 31st December, 1973 and the same are as follows:—

(In crores of rupees)

	Gross	Net
Wealth-tax . . .	28.18	19.90
Gift-tax . . .	3.92	2.48
Estate Duty . . .	15.90	9.05

विलास-वस्तुओं के लिये कच्चे माल का आयात

354. श्री जगदीश जोशी :

श्री गुरूपानन्द ठाकुर :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) 1972-73 और 1973-74 के वर्षों में किन-किन सौन्दर्य प्रसाधनों तथा अन्य विलास वस्तुओं के उत्पादन के लिए कच्चे माल का आयात किया गया ; और

(ख) सरकार इस प्रकार के आयात को रोकने के लिए क्या कदम उठाने का विचार रखती है ?

†[Import of raw materials for luxury items

354. SHRI JAGDISH JOSHI:

SHRI GUNANAND THAKUR:

Will the Minister of COMMERCE be pleased to state:

(a) the names of cosmetics and other luxury items for the production of which raw materials were imported during the years 1972-73 and 1973-74; and

(b) the steps Government propose to take to stop such imports?]

वाणिज्य मंत्रालय में उपमंत्री (श्री ए० सी० जार्ज) : (क) 1972-73 तथा 1973-74 के दौरान फेस क्रीम, स्नो, टैल्क, टायलेट पाउडर, फेस पाउडर, हेयर आयल्स, शैम्पू, लोशनों आदि जैसे सौन्दर्य प्रसाधनों के उत्पादन के लिए कतिपय आवश्यक कच्चे माल के आयात करने की अनुमति दी गई थी। "विलास की वस्तुएं" शब्द बहुत व्यापक है, इसलिए विलास की वस्तुओं का विशिष्ट संकेत देना जरूरी है।

(ख) जैसे ही और जब देश में उपर्युक्त स्वदेशी स्थानापन्न वस्तुएं उपलब्ध हो जाएगी, आवश्यक कच्ची सामग्रियों के आयात धीरे-धीरे बन्द कर दिए जाएंगे।

†[THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) For production of cosmetics items like face cream/snow, talc, toilet powder, face powder, hair oils, shampoo, lotions etc. certain essential raw materials were allowed to be imported during 1972-73 and 1973-74. The term 'luxury items' being a very wide one, it is necessary to have a specific indication of luxury items.

(b) The imports of essential raw materials will be stopped gradually as and when suitable indigenous substitutes become available in the country.]

Demand made at the All India Cotton Growers Conference

355. SHRI D. S. PATIL: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government of India have received any memorandum from the All India Cotton Growers Conference held on the 11th April, 1974 at Nagpur requesting fixation of remunerative price of cotton and also demanding formulation of cotton price policy;

(b) if so, the details thereof; and

(c) whether Government have taken any action on the demand?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No, Sir.

(b) and (c) Do not arise.

Import of Cotton

356. SHRI D. S. PATIL: Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to import cotton during the year 1974-75; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b) The programme for import of cotton during the cotton year 1974-75 is still under formulation.

Memorandum from Weavers

357. SHRI SANAT KUMAR RAHA:

SHRI BHOLA PRASAD:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received any memorandum from the All-India Weavers Convention held at Chirala in Andhra Pradesh on the 30th and 31st March, 1974;

(b) if so, what are the details thereof;

(c) whether any deputation met him on behalf of Weavers Conference; and

(d) if so, the details of the discussions held and the decision taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) A memorandum embodying the resolutions passed in the All India Weavers' Convention at Chirala on the 30th and 31st March, 1974 has been received

from the All India Weavers' Federation, New Delhi.

(b) and (c) A statement is attached. [See Appendix LXXXVIII, Annexure No. 12.]

(c) Yes, Sir.

Decision on pending recommendations of Third Pay Commission

358. SHRI GANESH LAL MALI:

SHRI SAWAISINGH SISODIA:

SHRIMATI LAKSHMI KUMARI CHUNDAWAT:

SHRI JAGDISH PRASAD MATHUR:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that decision on certain recommendations of the Third Pay Commission, especially relating to House Rent Allowance, City Compensatory Allowance and Children Education Allowance has not yet been taken;

(b) if so, the reasons for the delay and by when the decision is likely to be taken; and

(c) whether the recommendations are to be given effect to from the 1st January, 1973 and if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) to (c) The decisions of Government on the recommendations of the Third Pay Commission relating to pay scales, allowances, retirement benefits etc. in respect of civilian employees of the Central Government in Classes II, III and IV were notified in Resolution No. 70(34)/73-Imp. Cell dated 1-11-1973 published in Part I Section I of the Gazette of India Extraordinary No. 257 dated 1-11-1973, copies of which have been placed in the Parliament Library on the 8th November, 1973. The Commission had recommended 1-3-1973 as the date of giving effect to its recommendations on pay scales and pensionary benefits. This was modified by Government as 1-1-73. In respect of other matters, no date of effect has been recommended by the Commission. The normal procedure in this regard is that any revision of orders relating to benefits to Government